## Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.13/AM-17 for the licensing year 2016-17 to consider the cases under Duty-Exemption Schemes (Chapter-4) was due for 29.09.2016 and actually held on 04.10.2016 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.11/AM-17 dated 01.09.2016 and 12/AM17 dated 15.09.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.13/AM-17 dated 29.09.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 13/84-ALC3/2016 MEETING DATE: 29.09.2016

	Case No.:2/7/84-ALC3/2016	Party Name:PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
1	HQ File :01/84/050/00091/AM17/	RLA File :61/24/040/00081/AM14/	Lic.No/Date:6110001156 06.03.2014	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the hard copy of the application. Reply is not received from the firm so far. The case stands deferred for re-listing on 27.10.2016.

	Case No.:28/9/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
2	HQ File :01/84/050/00157/AM17/	RLA File :02/24/040/00050/AM16/	Lic.No/Date:0210205929 26.06.2015	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to RA, Kolkata on 22.09.2016 to check the per kg CIF value of Acrylic Top. Reply is not received so far. The case stands deferred for re-listing on 27.10.2016.

3	Case No.:18/23/84-ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
	HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 03.10.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	Woven Fabrics of Combed Wool OR of Combed Fine Animal Hair (contnent of wool 782.60 Kg.)	6000.000 Yard	100% Alpaca Wool Yarn	12% wastage (on net content of the export product)
2.	Woven Fabrics Containing 85% (+/-5%) Wool OR of Fine Animal Hair, Dyed and 15% Polyester (content of wool yarn 873 Kg.)	5365.000 Yard	100% Alpaca Wool Yarn	12 % wastage on net content of the export product)

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:4/3/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Reject
	HQ File :01/84/050/00006/AM17/	RLA File :33/24/040/00008/AM16/	Lic.No/Date:3310030257 13.10.2015	
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/27/84-ALC3/2015	Party Name:S.K. EXPORTS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 36/84 dated 08.01.2015 in respect of Adv Authorisaiton No. 0610037886 dated 25.08.2014.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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	ate:27.10.2016
_	/Date:5610004753 Defer D

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. Accordingly, Committee decided to refer the case to DIPP for their comments and defer the case on 27.10.2016.

7 Case No.:18/9/84-ALC3/2016

Party Name: BHARAT SILKS

Meet No/Date:13/84-

Status: Deferred

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ALC3/2016 29.09.2016

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Lic.No/Date:0710109091

Defer Date:27.10.2016

:01/84/050/00147/AM17/

:07/24/040/00239/AM16/

26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:4/1/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
8	HQ File :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date:27.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

	Case No.:5/1/84-ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
9	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:27.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

	Case No.:3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
10	HQ File :01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application had sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 27.10.2016.

Case No.:42/5/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.		Status: Approved
HQ File	RLA File	Lic.No/Date:0310803060	
:01/84/050/00074/AM17/	:03/95/040/00949/AM16/	04.03.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/221/2016 –TSW dated 28.09.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Security Thread with Magnetic		1.	UN 1210 Printing Ink CO MAG 110S0045	217.0 Kgs
	Coating (32884 Kilo		2.	LUMILUX YELLOW GREEN CD 349	8.0 Kgs

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meters)		Scanning Compound SC-27	10.0 Kgs
	1	Metallised Polyester Film 0 microns	Net + 10% or applied quantity, whichever is lesser
	5. C	Clear Polyester Film	Net + 10% or applied quantity, whichever is lesser

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/3/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:3410041959	Defer Date:27.10.2016
12:01/84/050/00010/AM17/	:34/24/040/00316/AM16/	10.03.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 30.08.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:7/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
13	HQ File :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 30.08.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:11/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
14	HQ File 1:01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 30.08.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:6/3/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810137400	Defer Date:27.10.2016
:01/84/050/00008/AM17/	:08/24/040/00437/AM16/	11.03.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 14.09.2016 and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.

16	Case No.:5/3/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
	HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date:27.10.2016

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 27.08.2016. NC decided to deferred the case for re-listing on 27.10.2016.

Case No.:4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	Defer Date:27.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Ca	ase No.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
	Q File 1/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 03.10.2016. NC decided to ask the firm to appear PH before NC on 27.10.2016 with CAD and Sample of the product. The case stands deferred for re-listing on 27.10.2016.

	Case No.:16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
19	HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the Manufacturing process, import quantity in export production alongwith stage wise wastage in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 27.10.2016.

Case No.:43/5/84-ALC3/2016	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Reject
HQ File :01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process, percentagewise use for Modacrylic alongwith the wastage claimed at each stage of the product in this case. The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

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21 Case No.:7/7/84-ALC3/2016 Party Name:SP EXIMS Meet No/Date:13/84- Status: Deferred





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:04/24/040/00281/AM16/

Lic.No/Date:0410161763

31.03.2016

Defer Date: 27.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016:

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
- 4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Party Name: SHAHI EXPORTS Case No.:25/13/84-ALC3/2016 Meet No/Date: 13/84-Status: Approved PVT. LTD. ALC3/2016 29.09.2016 HO File: 01/84/050/00256/AM17/ RLA File Lic.No/Date:0710109609

:07/24/040/00437/AM16/

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/7/84-ALC3/2016 Party Name: SP EXIMS Meet No/Date:13/84-Status: Deferred ALC3/2016 29.09.2016 HO File RLA File Lic.No/Date:0410161765 Defer Date: 27.10.2016 :01/84/050/00097/AM17/ :04/24/040/00282/AM16/ 01.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by 23 DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
- 4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:6/7/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
24 HQ File	RLA File	Lic.No/Date:0410161789	
:01/84/050/00095/AM17/	:04/24/040/00280/AM16/	06.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 29.09.2016. Accordingly, Committee decided to ratify the norms in

respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/5/84-ALC3/2016

Party Name:PINNACLE

Meet No/Date:13/84-

Status: Deferred

CLOTHING CO.,

ALC3/2016

29.09.2016

HQ File

**RLA File** 

Lic.No/Date:0510398172

Defer Date:27.10.2016

:01/84/050/00049/AM17/

:05/24/040/00011/AM17/

12.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for relisting on 27.10.2016.

Case No.:3/9/84-ALC3/2016

Party Name: PINNACLE

Meet No/Date:13/84-

Status: Deferred

CLOTHING CO.,

ALC3/2016

29.09.2016

HQ File 26 :01/84/050/00132/AM17/ RLA File

Lic.No/Date:0510398171

Defer Date: 27.10.2016

:05/24/040/00010/AM17/ 12.04.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 29.08.2016 to the firm to furnish the CAD and Measurement of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:33/5/84-ALC3/2016

Party Name: SURE SAFETY

Meet No/Date: 13/84-

Status: Deferred

INDIA PVT LTD

ALC3/2016

29.09.2016

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RLA File

Lic.No/Date:3410042083

Defer Date:27.10.2016

27 :01/84/050/00065/AM17/

:34/24/040/00010/AM17/

19.04.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received and same has been sent to DC(MSME) on 26.09.2016 for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.: 1/5/84-ALC3/2016

Party Name:SHANKAR

Meet No/Date:13/84-

Status: Approved

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PACKAGINGS LIMITED

:03/95/040/00905/AM16/

ALC3/2016

29.09.2016

HO File

:01/84/050/00033/AM17/

**RLA File** 

Lic.No/Date:0310804041

20.04.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/191/2016 –TSW dated 16.09.2016 as detailed below:

S.No.	Export Product	Export	Import item	Ouantity	
5.110.	Export Froduct	LAPOIT	Import item	Qualitity	

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		Quantity			allowed
1.	Flexible Intermediate bulk	971. MT	1.	Relevant PP granules	900 MT
	Containers		2.	Relevant HDPE	4.4625 MT
	Net content of exports : PP Granules : 818.18 MT,		3.	Relevant Master Batch ANTIFIBRILLANT	Total Quantity of Master Batch Should
	HDPE Granules :4.25 MT, Master Batch ANTIFIBRILLANT :		4.	Relevant Master Batch white	not exceed to 0.02 MT/MT of Export of
	12.27 MT,		5.	Relevant Master Batch colour	FIBC (and Containing not more than 20% UV
	Masterbatch White: 6.13 MT, Masterbatch colour: 3.68 MT,		6.	Relevant Conductive Black	Stabilizer Stabilizer
	Conductive Black : 6.55 MT, LLDPE : 73.33 MT,		9.	Relevant UV Stabilizer Master Batch	
	LDPE: 31.43 MT,		7.	Relevant LLDPE	77MT
	Relevant UV Stabilizer Master Batch : 16 MT		8.	Relevant LDPE	33MT

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:35/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
20	HQ File :01/84/050/00067/AM17/	RLA File :52/24/040/00003/AM17/	Lic.No/Date:5210041867 21.04.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 27.10.2016.

Case No.:3/13/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
HQ File :01/84/050/00234/AM17/	RLA File :07/24/040/00022/AM17/	Lic.No/Date:0710109716 26.04.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810137775	Defer Date:27.10.2016
:01/84/050/00003/AM17/	:08/24/040/00030/AM17/	27.04.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item

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with justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for relisting on 27.10.2016.

Case No.:2/3/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810137776	Defer Date:27.10.2016
:01/84/050/00004/AM17/	:08/24/040/00033/AM17/	27.04.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

	Case No.:24/13/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
33	HQ File :01/84/050/00255/AM17/	RLA File :07/24/040/00031/AM17/	Lic.No/Date:0710109728 27.04.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:36/5/84-ALC3/2016	Party Name: CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:5210041879	Defer Date:27.10.2016
:01/84/050/00068/AM17/	:52/24/040/00008/AM17/	04.05.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the stage wise wastage and justification of higher wastage in this case. The case stands defer for relisting on 27.10.2016.

	Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
35	HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date:27.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 27.10.2016.

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	Case No.:7/13/84-ALC3/2016	Party Name:SUN RISE NETS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
36	HQ File :01/84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

(	Case No.:3/5/84-ALC3/2016	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
	HQ File 01/84/050/00035/AM17/	RLA File :10/24/040/00010/AM17/	Lic.No/Date:1010059491 27.05.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/9/84-ALC3/2016	Party Name: MODERN APPARELS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File :01/84/050/00146/AM17/	RLA File :03/95/040/00080/AM17/	Lic.No/Date:0310804996 27.05.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:16/9/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
39	HQ File :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:20/9/84-ALC3/2016	Party Name:SAVITRIDEVI POLYFABRICS INDIA PVT LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File :01/84/050/00149/AM17/	RLA File :09/24/040/00750/AM16/	Lic.No/Date:0910063729 02.06.2016	

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their LLO. No 7/278/2016 –TSW dated 04 10 2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP woven fabric	1,50,000 Kgs	PP granules	1,16,600 Kg
			Colour Master Batch	2,200 Kg

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:24/9/84-ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
41	HQ File :01/84/050/00153/AM17/	RLA File :05/23/040/00106/AM17/	Lic.No/Date:0510398728 03.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:27/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398719	Defer Date:27.10.2016
:01/84/050/00156/AM17/	:05/24/040/00104/AM17/	03.06.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 27.10.2016.

	Case No.:38/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
43	HQ File :01/84/050/00167/AM17/	RLA File :05/24/040/00103/AM17/	Lic.No/Date:0510398718 03.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 27.10.2016.

	Case No.:1/11/84-ALC3/2016	Party Name:SATHE SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.)	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
44	HQ File :01/84/050/00186/AM17/	RLA File :05/24/040/00107/AM17/	Lic.No/Date:0510398717 03.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

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Case No.:11/9/84-ALC3/2016	Party Name: AERO FIBRE PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310805368	Defer
45: 01/84/050/00140/AM17/	:03/94/040/00176/AM17/	10.06.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:12/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310805560	Defer
47	:01/84/050/00141/AM17/	:03/95/040/00212/AM17/	16.06.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

	Case No.:14/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
47	HQ File	RLA File	Lic.No/Date:0310805559	Defer
	:01/84/050/00143/AM17/	:03/95/040/00211/AM17/	16.06.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

	Case No.:10/9/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
48	HQ File :01/84/050/00139/AM17/	RLA File :03/94/040/00231/AM17/	Lic.No/Date:0310805612 20.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:13/9/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
49	HQ File :01/84/050/00142/AM17/	RLA File :03/95/040/00229/AM17/	Lic.No/Date:0310805629 21.06.2016	
	Decision: Committee considered the case as per agend		a alongwith other relevance decided to ratify the n	

through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/221/2016 –TSW dated 05.10.2016 as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity			
1.	Security Thread with Magnetic Coating (65000 Kilometers)	4925.0 Kgs	1.	UN 1210 Printing Ink CO MAG 110S0045	217.0 Kgs
		3.	2.	Scanning Compound 27/SC - 27	10.0 Kgs
			3.	Metallised Polyester Film 10 microns	Net + 10 % or applied quantity, whichever if lesser
			4.	Clear Polyester Film 8 microns	Net + 10 % applied quantity, whichever is lesser

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:45/9/84- ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
50	HQ File :01/84/050/00174/AM17/	RLA File:08/24/040/00122/AM17/	Lic.No/Date:0810138208 24.06.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the CAD, Measurement Chart, and Sketch of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

Case No.:15/9/84-ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310805741	Defer
:01/84/050/00144/AM17/	:03/95/040/00250/AM17/	28.06.2016	Date:27.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to give the justification for higher wastage claimed alongwith the manufacturing process at each stage in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for relisting on 27.10.2016.

Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398965	Defer
52 :01/84/050/00151/AM17/	:05/23/040/00170/AM17/	01.07.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:46/9/84-ALC3/2016	Party Name: CHELSEA MILLS LLP	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
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HQ File :01/84/050/00175/AM17/

RLA File :05/23/040/00171/AM17/ Lic.No/Date:0510398982 04.07.2016

Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:19/9/84-ALC3/2016	Party Name: WHITE FIELDS APPAREL,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210077926	Defer
54:01/84/050/00148/AM17/	:32/24/040/00010/AM17/	05.07.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:25/9/84-ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398993	Defer
:01/84/050/00154/AM17/	:05/24/040/00150/AM17/	05.07.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:44/9/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110066243	Defer
56	:01/84/050/00173/AM17/	:31/83/040/00033/AM17/	12.07.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the manufacturing process, flow chart with stage wise wastage in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

	Case No.:1/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
57	HQ File	RLA File	Lic.No/Date:0510399118	Defer
	:01/84/050/00130/AM17/	:05/24/040/00173/AM17/	18.07.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 27.10.2016.

58	Case No.:2/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510399119	Defer

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:05/24/040/00174/AM17/

18.07.2016

Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:1/13/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
 HQ File :01/84/050/00232/AM17/	RLA File :05/24/040/00175/AM17/	Lic.No/Date:0510399185 22.07.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:47/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
60	HQ File	RLA File	Lic.No/Date:0510399210	Defer
	:01/84/050/00176/AM17/	:05/24/040/00185/AM17/	25.07.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 27.10.2016.

Case No.:4/13/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File :01/84/050/00235/AM17/	RLA File :05/24/040/00192/AM17/	Lic.No/Date:0510399231 26.07.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

62	Case No.	:21/13/84-ALC3/2016		ne:FLEXITUFF ATIONAL LTD	F	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
	HQ File RLA File Lic.No/Date:5610004958 :01/84/050/00252/AM17/ :56/24/040/00021/AM17/ 28.07.2016						
	through	the details submitted	in this cas	se. The com	mitt	tee decided to ratify t	levant papers and went he norms as per written
	commen	ts of DIPP vide their	U.U. No.	1/2/1/2010 - 1	5 W	uated 15.10.2010 as	detailed below:
	S.No.	Export Product	I	Export	SW	Import item	detailed below : Quantity allowed

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bulk Containers			applied quantity whichever is less
	2.	Titanium Dioxide	Not allowed as no justification has been given and not mentioned in SION
	3.	Relevant LDPE Granules	1.05 MT/MT content contains in export or applied quantity whichever is less.
	4.	Packing material (PP granules)	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:22/13/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File :01/84/050/00253/AM17/	RLA File :56/24/040/00020/AM17/	Lic.No/Date:5610004957 28.07.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/271/2016 –TSW dated 13.10.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate bulk Containers	1200 MT	1.	PP granules	1.10 MT/MT content contains in export or applied quantity whichever is less
			2.	Titanium Dioxide	Not allowed as no justification has been given and not mentioned in SION
	,		3.	Relevant LDPE Granules	1.05 MT/MT content contains in export or applied quantity whichever is less.
			4.	Packing material (PP granules)	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/13/84-ALC3/2016	Party Name:DIAMOND EXPORTS.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File :01/84/050/00239/AM17/	RLA File :33/24/040/00001/AM17/	Lic.No/Date:3310030338 02.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case on net to net basis.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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	Case No.:2/13/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
65	HQ File	RLA File	Lic.No/Date:0810138416	Defer
	:01/84/050/00233/AM17/	:08/24/040/00169/AM17/	04.08.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:20/13/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210077951	Defer
:01/84/050/00251/AM17/	:32/24/040/00013/AM17/		Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:13/13/84-ALC3/2016	Party Name:CIL TEXTILES PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
67	HQ File :01/84/050/00244/AM17/	RLA File :56/24/040/00026/AM17/	Lic.No/Date:5610004968 08.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to appear PH before NC on 27.10.2016 to explain their case. The case stands deferred for re-listing on 27.10.2016.

Case No.:14/13/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610004967	Defer
:01/84/050/00245/AM17/	:56/24/040/00022/AM17/	08.08.2016	Date:27.10.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:17/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
69	HQ File :01/84/050/00248/AM17/	RLA File :35/24/040/00028/AM17/	Lic.No/Date:3510045003 09.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

70 Case No.:18/13/84-ALC3/2016	Party Name: LOYAL TEXTILE	Meet No/Date:13/84-	Status:	
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	MILLS LTD	ALC3/2016 29.09.2016	Deferred
HQ File :01/84/050/00249/AM17/	RLA File	Lic.No/Date:3510045004	Defer
	:35/24/040/00027/AM17/	09.08.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
71	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:15/13/84-ALC3/2016	Party Name:TECHNO EXPORTS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:1010059580	Defer
:01/84/050/00246/AM17/	:10/24/040/00046/AM17/	10.08.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:11/13/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
73	HQ File	RLA File	Lic.No/Date:0510399457	Defer
	:01/84/050/00242/AM17/	:05/23/040/00219/AM17/	12.08.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.	:10/13/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File :01/84/05	0/00241/AM47/	RLA File :05/23/040/00245/AM17/	Lic.No/Date:0510399481 17.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/11/84-ALC3/2016	Party Name: PINNACLE	Meet No/Date:13/84-	Status: Deferred
75	CLOTHING CO.,	ALC3/2016	
		29.09.2016	







HQ File :01/84/050/00187/AM17/

RLA File :05/24/040/00244/AM17/ Lic.No/Date:0510399501 19.08.2016

Defer Date:27.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 27.10.2016.

Case No.:3/11/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00188/AM17/	RLA File :05/24/040/00246/AM17/	Lic.No/Date:0510399502 19.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 27.10.2016.

Case No.:4/11/84-ALC3/201	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399503	Defer
77:01/84/050/00189/AM17/	:05/24/040/00245/AM17/	19.08.2016	Date:27.10.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 27.10.2016.

Case No.:9/13/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
HQ File:01/84/050/00240/AM17/	RLA File :05/23/040/00250/AM17/	Lic.No/Date:0510399508 19.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:19/13/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00250/AM17/	RLA File	Lic.No/Date:0210206920	Defer
	:02/24/040/00086/AM17/	23.08.2016	Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:5/13/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/84/050/00236/AM17	/ RLA File :04/24/040/00084/AM17/	Lic.No/Date:0410162218 24.08.2016	Defer Date:27.10.2016

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the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:5/11/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Approved
	HQ File	RLA File	Lic.No/Date:0210206935	
81	:01/84/050/00190/AM17/	:02/24/040/00100/AM17/	26.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify norms in respect of Adv. Authorisation issued in this case by allowing wastage 7% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions

Case No.:6/11/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0210206936	
82:01/84/050/00191/AM17/	:02/24/040/00101/AM17/	26.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify norms in respect of Adv. Authorisation issued in this case by allowing wastage 7% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions

	Case No.:12/13/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
83	HQ File :01/84/050/00243/AM17/	RLA File :31/83/040/00063/AM17/	Lic.No/Date:3110066319 31.08.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The case stands deferred for re-listing on 27.10.2016.

	Case No.:6/13/84-ALC3/2016	Party Name:SHREE KRISHNA SILK	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
84	HQ File :01/84/050/00237/AM17/	RLA File :52/24/040/00035/AM17/	Lic.No/Date:5210042016 01.09.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

Case No.:26/13/84-ALC3/2016	Party Name: CREEMOS INTERNATIONAL LTD.	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
HQ File:01/84/050/00257/AM17/	RLA File :06/24/040/00017/AM17/	Lic.No/Date:0610038443 01.09.2016	Defer Date:27.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that

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the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

	Case No.:16/13/84- ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:13/84- ALC3/2016 29.09.2016	Status: Deferred
86	HQ File :01/84/050/00247/AM17/	RLA File :32/24/040/00018/AM17/	Lic.No/Date:3210077981 09.09.2016	Defer Date:27.10.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

## **Manual Cases:**

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Case No.187	M/s. Modern Apparels
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12 RA. F.No. 03/95/040/00161/AM12	

Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 23.09.2016 to furnish the Measurement Chart, CAD, Sketch or Sample. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 27.10.2016.

(88)

Case No.188	M/s. Maya Exports Corporation	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/086/AM-17/DES-V	
Request for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which		
was decided by NC in its different meetings.		

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has informed over phone has not appeared PH due to their concern person has hospitalised due to some serious illness and request to give another date for PH. NC decided to deferred the case for re-listing on 27.10.2016.

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to deferred the case for re-listing on 27.10.2016.

(90)

Case No.190	M/s. Pioneer Embroideries Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00440/AM-16/DES-V
RA. F.No. 03/95/040/00531/AM16	

Request for re-consider /fixation of norms against Adv. Authorisation No.0310800297 dated 18.11.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-consider /fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 4/84 dated 26.05.2016. NC decided to refer the case to DC(MSME) and TC Noida for examine/comments of the case. The case stands deferred for re-listing on 27.10.2016.

(91)

Case No. 191	M/s. Orient Craft Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/171/173/AM-17 /DES-V

Fixation of norms for export product "Ladies Blouse made out of 100% Polyester woven printed & dyed fabric, GSM 120 (+/- 10%) Style No. 210-17C45619 " against the **Special Advance Authorisation Scheme** as per provision of para 4.04 (a) (1) of FTP.

**Decision:** Vide their letter dated 30.08.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.

GSM should match in import and export.

(92)

Case No. 192	M/s. Orient Craft Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/171/175/AM-17 /DES-V

Fixation of norms for export product "Ladies Blouse made out of 100% Polyester woven dyed fabric, GSM 120 (+/- 10%) Style No. 210-17C51177" against the **Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.** 

**Decision:** Vide their letter dated 30.08.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.

GSM should match in import and export.

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Case No. 193	M/s. Orient Craft Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/171/174/AM-17 /DES-V

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Fixation of norms for export product "Ladies Trouser made out of 100% Linen woven fabric of yarn of different color, GSM 155 (+/- 10%) Style No. CN326117MI" against the **Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.** 

**Decision:** Vide their letter dated 30.08.2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.

GSM should match in import and export.

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Case No. 194	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/00034/AM-16 /DES-V

Request for re-fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015 which was rejected by NC in its meeting No. 02/84 dated 28.04.2016.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to refer the case to TC, Mumbai for examine and comments and defer the case for re-listing on 27.10.2016.

(95)

Case No.195	M/s. Chelsea Mills Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	

Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case on 27.10.2016.

(96)

Case No.196	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/56/AM-17/DES-V
RA. F.No. 05/27/040/00138/AM16	

Request for consider to grant redemption in respect of Adv. Authorisation No.0510394852 dated 09.07.2015 as they received a letter from CLA for paying duty for excess import.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 30.09.2016. NC decided to agreed the firm's request and allow the quantity 137 SQ MTR for Ladies Blouse in this case. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.197	M/s. Orient Craft Ltd	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/108/AM-17/DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms for the export product Ladies Skirt made out of Shell: 100% Polyester Woven Fabric, GSM 117(+/-10%) and Lining: 100% Polyester Woven Fabric, GSM 158 (+/-10%), Style No.404849 /

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417907" in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.198	M/s. Orient Craft Ltd	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/109/AM-17/DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms for the export product "Ladies Blouse made out of Shell & Self Lining: 100% Polyester Woven Fabric, GSM 120(+/- 10%), Style No. 210-16C39109, in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.199	M/s. Yarnz Exports (P) Ltd	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/00109/AM-16/DES-V	
RA. F.No. 05/24/040/00107/AM16		

Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not been appeared before NC on 04.10.2016 in this case. NC decided to defer the case for re-listing on 27.10.2016.

(100)

Case No. 200	M/s. Amrit Exports (P) Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/162/58/AM-17 /DES-V

Fixation of norms for export product (1) "U05-101 Pant" made out of Fabric -100% Cotton 250 GSM (+/-10%) width 1.52 mtrs, (2) "U05-501 Shirt" made out of Fabric -100% Cotton 250 GSM (+/-10%) width 1.52 mtrs, (3) "U05 - 5402 Overall" made out of Fabric -100% Cotton 250 GSM (+/-10%) width 1.52 mtrs, (4) "U05- 5401 Overall" made out of Fabric -100% Cotton 315 GSM (+/- 10%) width 1.52 mtrs against the

Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP.

**Decision:** Vide their letter dated 29.08.2016 M/s. Amrit Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/ CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to concerned RA for further necessary action and compliance of other usual conditions.

GSM should match in import and export.

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M/s. Tulip Clothing Pvt. Ltd.
File No. 01/84/050/00462/AM-09/DES-V

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 30.05.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

(102)

M/s. Maya Exports Corporation
File No. 01/84/050/100/AM-15/DES-V
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Request for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.052014.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 05.07.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

(103)

Case No. 203	M/s. Bharat Silks	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/393/AM-14 /DES-V	
RA. F.No. 07/24/040/00430/AM14		

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 25.04.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 27.10.2016.

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Case No.204	M/s. Orient Craft Ltd	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/110/AM-17/DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms for the export product "Ladies Dress" made out of 100% Silk Woven Fabric GSM 69(+/-10%), Style No. 951529 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(105)

Case No.205	M/s. Vismaya International	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/351/AM-11/DES-V	
RA. F.No. 05/24/040/00375/AM11		

Request for correction in Adv Fixation of norms in respect of Advance Authorization No. 0510283394 dated 08.02.2011.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm vide their email dated 31.08.2016 have requested for correction in Adv. Authorisation No. from 0510387777 dated 30.05.2014 to 0510283394 dated 08.02.2011

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which was wrongly mentioned in minutes of NC in its meeting No. 09/AM17 dated 04.08.2016. NC decided to agreed the request of the firm.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.206	M/s. Uniray Medical LLP
NC Meeting No. 13/AM-17 dt 29.09.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	

Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 27.10.2016.

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M/s. Shankar Packagings
File No. 01/84/050/00147/AM-16/DES-V

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 27.10.2016.

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Case No.208	M/s. Shankar Packagings
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. Accordingly, NC decided to defer the case for 27.10.2016.

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Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case for 27.10.2016.

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Case No.210	M/s. Ginza Industries Ltd.
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00345/AM-15/DES-V
RA. F.No. 03/94/040/00715/AM14	Adv. Authorisation No. 0310790777 dated 5.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Addl. DGFT, Mumbai vide letter dated 22.02.2016 have informed that M/s. Ginza Industries Ltd., Mumbai was applied to their office for amendment in description of import item No. 2 as Elastomeric/Lycra R Fiber Elastane Fiber DT EX22DEN20 Type/Spandex Bare Yarn R/W 20D on the basis of norms fixed by NC on 05.02.2015 in respect of Adv. Authorisation No. 0310790777 dated 5.11.2014. The above request of the firm has been considered by RA, Mumbai on 17.02.2016 and copy forwarded to this office for further necessary action. Accordingly, Committee accepted the above mentioned amendment which was considered by RA, Mumbai on 17.02.2016.

RA concern may take necessary action subject to compliance of other usual conditions.

## (111)

Case No.211	M/s. Maya Exports Corporation
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/050/00286/AM-14/DES-V
RA. F.No. 05/24/039/00311/AM14	

Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly, Committee decided to defer the case for 27.10.2016.

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Case No.212	M/s. Apparel Export Promotion Council	
NC Meeting No. 13/AM-17 dt 29.09.2016	File No. 01/84/171/186//AM-17/DES-V	
Two proposals received for simplification of	import and export procedures.	

**Decision:** Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following two proposals has received for simplication of import and export procedures:

- 1. Shri Ashok G Rajani, Chairman of Apparel Export Promotion Council Gurgoan vide his letter dated 22.09.2016 for simplication of in import and export procedures for amendment in description of export item "Ladies Blouse by adding "Ladies Top".
- 2. Shri Vijay Mathur, Additional Sercreaty General AEPC, Gurgoan vide his letter 28.09.2016 addressed to DGFT submitted the request of M/s. Richa Global Exports Pvt. Ltd. for amendment in description of export item "Ladies Blouse by adding "Ladies Top" NC decided to defer the case for re-listing on 13.10.2016..

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